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O.A. No. 349 of 2007

Order dated: 28.11.2008

CORAM:

Hon'ble Mr. A. K. Gaur, Member(J)

Hon'ble Mr. C.R.Mohapatra, Member (A)

Mr. R.N.Pal, Ld. Counsel for the Respondents submitted that this O.A. is squarely covered by the decision of this Tribunal rendered in O.A. Nos. 360-362,364, and 365-366 of 2007 decided on 05.03.2008.

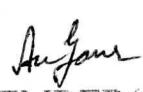
None appeared for the applicant.

Having considered the argument of the Ld. Counsel for the Respondents, we are ~~formally~~ of the view that judgment rendered by this Tribunal in the aforesaid O.As. shall mutatis mutandis apply in the present O.A.

In the aforesaid circumstances, we hold that the O.A. is devoid of any merit and deserves to be dismissed.

Accordingly, the O.A. is dismissed.


MEMBER (A)


MEMBER(J)